

THE ODISHA GRAMA PANCHAYATS (AMENDMENT) ACT, 2016

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LAW DEPARTMENT

NOTIFICATION

The 7th October, 2016

No.10295-I-Legis-40/2016/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 6th October, 2016 is hereby published for general information.

ODISHA ACT 10 OF 2016

THE ODISHA GRAMA PANCHAYATS (AMENDMENT) ACT, 2016

AN ACT FURTHER TO AMEND THE ODISHA GRAMA PANCHAYATS ACT, 1964.

BE it enacted by the Legislature of the State of Odisha of the Sixty-seventh Year of the republic of india as follows:—

Short title
and
commence-
ment.

1. (1) This Act may be called the Odisha Grama Panchayats (Amendment) Act, 2016.

(2) It shall be deemed to have come into force on the 12th August, 2016.

Amendment
of section 10.

2. In section 10 of the Odisha Grama Panchayats Act, 1964, in clause (a) of sub-section (6), for the words "after every two terms of general election", the words "at every general election" shall be substituted.

Odisha
Act 1 of
1965.

Repeal and
savings..

3. (1) The Odisha Grama Panchayats (Amendment) Ordinance, 2016 is hereby repealed.

(2) Notwithstanding the repeal under sub-section (1), anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under this Act.

Odisha
Ordinance
5 of 2016.

By Order of the Governor

B. P. ROU TRAY

Principal Secretary to Government